

HIGH COURT OF BOMBAY

PRELIMINARY WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE, BY NOMINATION (25%) – 2024, GOA

Date : Sunday, 8th December, 2024

Time : 11.30 a.m. to 01.00 p.m.

INSTRUCTIONS TO CANDIDATES

A) GENERAL :-

1. The candidates shall **bring the admit card** for the examination. It may be noted that no candidate, who does not possess the admit card, would be allowed to appear for the examination.
2. The candidates shall bring with them identification proof e.g. Identity Card issued by the Bar Council of Maharashtra and Goa or Voter Identity Card issued by Election Commission or alike identification proof issued by Government Authority to prove their identity.
3. The candidates shall be present for examination before 45 minutes of the scheduled time.
4. No candidates would be allowed entry in the examination hall after 11.30 a.m.
5. The process such as the identification of the candidates as per Admit Card, distribution of answer sheets and filling in the necessary details thereon by the candidates shall be done from 10.45 a.m. to 11.30 a.m.
6. Time for marking of answers will be 90 minutes only and the examination will start at 11.30 a.m. sharp.
7. No candidates would be allowed to leave the examination, on any count, during the duration of examination.
8. The candidates shall **bring black ink ball pen** with them for filling in all details in the answer sheet.
9. The candidates shall carefully fill all the particulars in, and sign the attendance sheet.
10. The candidates should not mention their names anywhere in the answer sheet.
11. Carrying, possessing, using and/or transferring any electronic device such as a Mobile phone, Smart Watch, Digital Watch, Micro Phone, Bluetooth instrument, Camera, Pager, etc. in the examination hall is strictly prohibited.

12. If the candidates bring with them any book, notes or scribbled paper or speaks to or communicates with, any other candidate, by any mode, while the examination is going on or smuggles in or takes out the answer sheet attempted or unattempted, the Chief Conductor may, upon being informed by the Supervisor, instantly issue suitable order for necessary action including immediate expulsion from the examination hall.
13. Candidates who disobey the instructions issued by the Supervisor or who are guilty of rude or disobedient behavior are liable to be instantly expelled from the examination hall.
14. As regards unfair means adopted by the candidates at the examination, the decision of the High Court shall be binding.

B) QUESTION BOOKLET :-

15. The Question Booklet will contain 100 questions carrying 200 marks. All questions will carry equal marks.
16. Immediately after the commencement of the examination, the candidates shall check that the question booklet does not have any unprinted or torn or missing pages or items etc. If so, the candidates shall get it replaced by a complete question booklet.
17. Question booklet will not be replaced after marking of answers in the answer sheet.
18. The candidates should encode clearly the booklet series A,B,C,or D as the case may be and indicate the series of question booklet, by completely shadowing the appropriate circle **by black ink ball pen** in the appropriate place in the answer sheet.
19. If the candidates shadow the circle in the answer sheet which does not match the series of question booklet provided to them, no marks will be allotted to such answer sheet.
20. The candidates shall enter their roll number in the space provided for it in question booklet.
21. The candidates shall mark the correct choices in the separate answer sheet provided for the same.
22. The candidates shall carefully peruse the instructions on the last page of the answer sheet.

23. **Most appropriate choice of answer :**

Specimen Question :

Section 464 of the Code of Criminal Procedure deals with the effect of ____.

- a) Omission to frame charge b) Absence of charge
c) Error in charge d) All of the above

In the above question though the answers at (a), (b), (c) are correct, the most appropriate answer of this question is "All of the above" which is indicated by choice (d). Therefore, the correct answer should be shown by shadowing the circle against choice (d) in the answer sheet as under :-

- a b c d

24. **Penalty for wrong answers :**

There will be penalty for wrong answers marked by candidate.

- i) There are four alternatives for the answer to every question. For each question for which a wrong answer has been given by the candidate, **one fourth** of the marks assigned to that question (0.50) will be deducted as penalty.
- ii) If the candidates give more than one answer, it will be treated as a wrong answer, even if one of the given answers happens to be correct and there will be same penalty as above to that question.
- iii) If a question is left blank, i.e. no answer is given by the candidate, there will be no penalty for that question.

C) ANSWER SHEET :-

25. The candidates should use **only black ink ball pen** to shadow the circles in the answer sheet and filling in necessary details on the answer sheet and attendance sheet.
26. The candidate should write the name of Examination in the answer sheet as **"D.J. - 2024, GOA (25%)"**.
27. Candidates should write their **roll number, question booklet number, question booklet series, name of the examination and sign** at the appropriate places provided in the answer sheet.

28. There are four alternatives for the answers to every question denoted by choices **a, b, c & d**. The candidates shall answer the question by completely **shadowing by black ink ball pen only** the circle against the most appropriate choice of answer.
29. The question once answered by shadowing the circle in the answer sheet shall not be erased/obliterated/scratched/scored out etc. The circles which are shadowed, for more than once, or after erasing/scratching/obliterating/scoring the earlier circle will not be evaluated and such an answer will be treated as a wrong answer.

30. **Specimen question :**

Q No. 15 :- The term "Lex-Loci" means _____.

- a) Law of Property b) Law of the land
c) Law of marriages d) Personal law of parties

The correct answer of this question is "Law of the land" which is indicated by choice (b). Therefore, the correct answer should be shown by shadowing the circle against choice (b) in the answer sheet as under :

Q. No. 15. a b c d
 ○ ● ○ ○

31. The answer sheet is carbonless OMR sheet. Answer sheet Part-II should not be separated till the conclusion of the examination.
32. The candidates are allowed to carry question booklet with them after conclusion of the examination. After detaching the perforation, they should hand over the answer sheets to the Invigilator without fail. However, answer sheet Part-II should be detached carefully from the answer sheet, at the appropriate place, before handing over answer sheet to the Invigilator. Candidates are allowed to carry answer sheet Part-II with them.

NOTE :-

The Eligibility of the candidate, shall be finally decided after scrutiny of the documents produced by him/her on the date given by the High Court. The scrutiny of documents may be carried out at any time and at any stage of the Selection Process. Only when candidate is found eligible upon scrutiny of the documents, he/she will be called to appear for the Main Written Examination or Viva-voce, as the case may be.

Date : 29th November, 2024

Sd/-
Registrar (Admin.)